

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-385(ND)/2020

IN THE MATTER OF:

DMI Finance Pvt. Ltd.	...	Applicant/Petitioner
Vs		
Navin Raheja	...	Respondent

Order under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Vipul Ganda, Mr. Ishaan Upadhaya, Advs.
For Respondent : Mr. P. Nagesh, Sr. Adv., Ms. Manmeet Kaur, Ms. Suditi,
Mr. Abhishek Rana, Advs.
For the RP : Mr. Ashish Aggarwal, Adv. for RP

ORDER

Ld. Counsel for the Parties appeared.

Ld. Sr. Counsel for the Respondent stated that the main case against the Corporate Debtor/Principal Borrowers is under settlement. Therefore, he seeks a short accommodation.

Ld. Counsel for the Petitioner/Financial Creditor has no serious objection to the Same.

At the request and by consent of both parties, list the matter **on 29.07.2024** along with the connected matter **(IB)-970(PB)/2020** under Section 7 of IBC, 2016 "DMI Finance Pvt Ltd vs Raheja Developers Ltd."

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)